

**Dredging of Paradeep Port in Orissa**

6066. SHRIMATI ILA PALCHOU-DHURI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that an agreement has been made with a Japanese firm for the dredging of the Paradeep Port in Orissa;

(b) if so, the name of the firm, and the main features of the agreement with particular reference to its financial implications and the benefit which will accrue to the Indian trade therefrom; and

(c) the time by which the work is likely to be taken in hand and completed?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (c). The Paradeep Port Trust have entered into a contract with M.s. Penta Ocean Construction Company Limited, Japan, for dredging a sand trap near the tip of the southern breakwater to arrest the littoral drift, for widening the turning circle from 1,100 ft. to 1,725 ft. to ensure safe navigation and entertaining ships of up to 60,000 D.W.T. and for desilting the channel. The estimated cost of the work covered by the contract is Rs. 145 lakhs including foreign exchange amounting to about Rs. 116 lakhs. The work has already started and is likely to be completed by October, 1969.

**अधीनस्थ कार्यालयों को हिन्दी के प्रयोग के सम्बन्ध में आदेश भेजना**

6067. श्री रघुबीर सिंह शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे मंत्रालयों तथा विमानों के नाम क्या हैं जिन्होंने हिन्दी के प्रयोग के बारे में गृह-मंत्रालय द्वारा 6 जुलाई, 1968 को जारी किये गये आदेशों की प्रतियां अब तक अपने अधीनस्थ कार्यालयों को नहीं भेजी हैं ;

(ख) इस सम्बन्ध में विलम्ब होने के क्या कारण हैं ; और

(ग) इन मंत्रालयों तथा विमानों द्वारा उपरोक्त आदेश अधीनस्थ कार्यालयों को किस तारीख तक निश्चित तौर पर भेज दिये जायेंगे ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सभी मंत्रालयों/विभागों में इन आदेशों की प्रतिलिपियां अपने संबद्ध और अधीनस्थ कार्यालयों को भेज दी हैं ।

(ख) और (ग). प्रश्न उपस्थित नहीं होते ।

**Formation of a 'Dredger Pool' for Ports**

6068. SHRI D.C. SHARMA:  
SHRI BENI SHANKER SHARMA:  
SHRI HARDAYAL DEVGUN:  
SHRI RANJIT SINGH:  
SHRI BAL RAJ MADHOK:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a proposal to form a dredger pool which could be shared by the ports in an emergency is under consideration;

(b) if so, the details of the proposal, if finalise; and

(c) the steps taken to implement the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) to (c). It is proposed to set-up a Central Dredging Organisation. To start with it has been decided to acquire two dredgers from abroad to meet the urgent capital dredging requirements of ports and to clear the backlog of dredging at the various ports. Necessary steps have been initiated for the acquisition of the dredgers.

**School Dress in Central Schools**

6069. SHRI D.C. SHARMA:  
SHRI BENI SHANKER SHARMA:  
SHRI HARDAYAL DEVGUN:  
SHRI RAMJIT SINGH:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that daily use of school dress by children in the Central Schools is compulsory;

(b) whether it is also a fact that children are beaten with sticks and canes if one of the items of the dress is not there for any particular reason;

(c) whether it is further a fact that no exception is made for any casual default for genuine reasons;

(d) whether it is a fact that the children are beaten in the Andrews Ganj School for any casual default even if the parents have given in writing the justification for the casual default;

(e) if so, the justification for doing so; and

(f) the reasons why no written warning or complaint is made to the parents for any such default and why no chance is given for such lapses when there can be some genuine causes for the same?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Yes, Sir.

(b) No, Sir.

(c) No, sir. By and large, students come in the prescribed uniform. In a few cases there are defaulters, they are advised to come in the proper uniform. Further, pupils, who newly join the Vidya'ays or when uniforms are not ready or available for one reason or the other, the matter is condoned.

(d) No, sir. No cases have so far been reported, in which any student has been beaten in the Andrews Ganj Kendriya Vidyalaya for any casual default.

(e) Does not arise.

(f) A verbal warning is given to the students in the case of casual defaults, and written notices are given to parents in the case of habitual neglect.

#### Demand for a Sikh Homeland

6070. SHRI D.C. SHARMA:

SHRI BENI SHANKER  
SHARMA:

SHRI HARDAYAL DEVGUN:  
SHRI RANJIT SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the demand for a Sikh Homeland has been revived;

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The State Government have reported that no such demand has been revived.

(b) and (c). Do not arise.

#### Confirmation of Assistants

7071. SHRI D. C. SHARMA:

SHRI BENI SHANKER  
SHARMA:

SHRI HARDAYAL DEVGUN:  
SHRI RANJIT SINGH:  
SHRI BAL RAJ MADHOK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of Assistants with more than 15 years of service in that post are still waiting for their turn for confirmation;

(b) if so, their number;

(c) whether there is any chance of these persons getting confirmation in the near future; and

(d) if so, the steps proposed to be taken to ensure early confirmation of such employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI